

Notifications and Orders

(76) Premium for sites allotted under Chandigarh Information Service Park Rules - In exercise of the powers conferred by Rule 6 of the Allotment of Campus Sites in Chandigarh Information Services Park Rules, 2002, the Administrator, Union Territory, Chandigarh is pleased to determine the premium for sites to be allotted in the Information Service Parks in terms of the said Rules of 2002 as follows : -

1. The premium payable by an allottee for a Main Campus Site shall be at the rate of Rs. 31.54 lacs per acre for the area of the site allotted. The premium shall be payable by the allottee in terms of the aforesaid rules, provided that for an initial period of six months from the date of this notification, a discount of 5% of the premium shall be offered.

2. The premium payable by an allottee for a small Campus Site shall be at the rate of Rs. 76.5 lacs per acre for the area of the site. The premium shall be payable by the allottee in terms of the said Rules of 2002, provided that a discount of 10% of the premium shall be given for the initial period of six months from the date of this notification whereas such a discount shall be 5% for the period of six months succeeding thereto.

3. The above rates are based on a Floor Area Ratio of 0.5 for a main campus site and 1.0 for a small campus site. In case of a main campus site, allottee may be granted permission to increase the Floor Area Ratio (F.A.R.) upto 0.75 on payment of additional charges as determined from time to time by the Administration. For a period of three years from the date of allotment, this additional charge shall be in proportion to increase in F.A.R., based on the initial allotment price.

4. The premium for additional land which may be allotted to an allottee of a main campus site under Rule 4 -A shall be the same as fixed at the time of original allotment, for a period of three years. Thereafter, the allottee shall have the option of seeking such an allotment for a period of another two years at an enhanced premium of 6% per annum for each year.

5. This supercedes the order, dated 29th August, 2002 issued, vide Endorsement No. 3 I/290-UTFI(4)-2000/8389-90, dated 3rd October, 2002.

[See Chandigarh Admn. Gaz. (Extra) dated 20.11.2002 at page 2624]